

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:2019
ANSWERED ON:11.08.2011
GUIDELINES FOR MPLADS
Shariq Shri Sharief Ud Din;Singh Shri Radhey Mohan

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the rules and conditions/guidelines for sanctioning and spending of funds under MPLADS;
- (b) whether the Government has so far conducted any physical verification/survey of the works that have been actually completed in various districts/constituencies of the country;
- (c) if so, the details thereof, State-wise during the last three years;
- (d) whether the Government has found any irregularities in sanctioning/spending of MPLADS so far; and
- (e) if so, the details thereof and the action taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND
MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

- (a) The Member of Parliament Local Area Development Scheme (MPLADS) is administered through a set of guidelines. The guidelines and related circulars on MPLADS are available on the website: www.mplads.gov.in of the Ministry.
- (b) Yes sir.
- (c) The details of the districts covered/selected for physical monitoring by NABCONS, an independent agency, during the last three years is annexed.
- (d) Yes sir.
- (e) The physical monitoring of sample works has revealed irregularities in implementation of the MPLAD Scheme which includes delay in sanction and execution of MPLADS works, sanction of ineligible works, etc. After examination of the reports of each selected districts, the observations/lacunae have been communicated to the respective District Authorities with direction to take corrective action on irregularities.